

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-580/2016 in
OA-624/2016**

Reserved on : 06.03.2017.

Pronounced on : 08.03.2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Kimmi,
W/o Sh. Ashish Babbar,
Age :- 26 years,
Applied for :- Post of TGT, Maths, Female (09/13),
OMR Sheet No-108778,
Rejection List Sr. No-395,
R/o A-120, Street No.-10,
Indra Nagar, Delhi-110033.

2. Shalini Sharma,
W/o Sh. Hemant Kumar Sharma,
Age :-32 years,
Applied for :-Post TGT, Sanskrit, Female (15/13),
OMR Sheet No-124897,
Rejection List Sr. No-580,
R/o H-39, Gali No-3,
Ganga Vihar, Gokal Puri,
Delhi-110094. Petitioners

(through Sh. Sachin Kumar Jain, Advocate)

Versus

1. Sh. Rajesh Bhatia,
Secretary/Dy. Secretary,
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110 092.

2. Ms. Suamya Gupta,
Director,
Govt. of NCT Delhi,
Directorate of Education,
Old Pattarachar Building,
Lucknow Road,
Timar Pur,
Delhi-110 054. Respondents

(through Ms. Rashmi Chopra, Advocate)

ORDER

Hon'ble Mr. Shekhar Agarwal, Member (A)

This Contempt Petition has been filed for alleged non-compliance of our order dated 11.08.2016, the operative part of which reads as follows:-

“4. We, therefore, dispose of this OA with a direction to the respondents to examine the case of the applicants herein in the light of the judgments of the Tribunal mentioned above. In case they are found to be covered by the aforesaid judgments then they shall be extended the same benefits as were granted to the applicants in the afore noted OAs. These benefits shall be extended to the applicants within 60 days from the date of receipt of a certified copy of this order. No costs.”

2. In compliance thereof the respondents have passed order dated 18.11.2016 by which the claim of the applicants has been rejected. Today, when this matter was considered, the respondents have produced another communication dated 02.03.2017, which has been taken on record.

3. Learned counsel for the respondents argued that directions had been given by the Tribunal to examine the case of the petitioners herein in the light of judgments of this Tribunal in the case of **Neha Nagar Vs. DSSSB & Ors.** (OA-4445/2014) with connected cases dated 18.12.2015 and in the case of **Vikas Vs. DSSSB & Anr.** (OA-202/2015) along with OA-203/2015 (**Pushpa Devi Vs. DSSSB & Anr.**). Accordingly, this issue has been examined and it has been

found that the applicants had never been issued admit card for Post Codes-9/13 and 15/13. Therefore, at this stage when the entire process is over and the final result for the post has already been declared, the applicants cannot be considered for the aforesaid Post Codes as they have been treated to have not appeared for the aforesaid examination. The respondents further submitted that this case was different from **Neha Nagar** (supra) as applicants therein had approached the Tribunal immediately when admit card was not issued to them and were permitted to provisionally appear for the examination for the aforesaid Post Code as well. In the case of **Vikas** (supra) the candidature was rejected for TGT (Sanskrit) because he had not been issued admit card for Post Code 14/13.

3.1 The respondents have further submitted that Principal Bench of this Tribunal vide order dated 12.08.2016 in OA-4572/2014 in the case of **Devender Yadav & Ors. Vs. DSSSB & Ors.** has held as follows:-

“21. The Rajasthan High Court judgment in the case of Manoj Kumar (supra) has, of course, come subsequently to the order dated 18.12.2015 pronounced by the Coordinate Bench in Neha Nagar vs. DSSSB & Ors (supra), and other two cases in the case of Tamanna Tayal (supra) and Mukesh Kumar Sharma vs. DSSSB & Anr. (supra). In spite of the categorical findings recorded by the Division Bench of the Hon’ble Delhi High Court in the case of Aruna Meena vs. Union of India and Anr. (supra), even that case had not been pointed out before, and noticed by the Coordinate Bench, while delivering its judgment on 18.12.2015 in Neha Nagar vs. DSSSB & Ors (supra).

22. We are in respectful agreement with the Division Bench judgment of Hon’ble Delhi High Court in Aruna Meena vs. Union of India and Anr. (supra), and we are bound by it, as well as the

Single Bench 15 (OA No.4572/2014) judgment of the Hon'ble Rajasthan High Court in Manoj Kumar (supra), and are, therefore, as a result, unable to follow the Coordinate Bench judgment in Neha Nagar vs. DSSSB & Ors (supra) and other related cases. The applicants ought to have been vigilant while filling up their application forms, and when they had failed to do so, no indulgence can be granted to them on any sympathetic considerations. The Hon'ble Apex Court has also in the case of State of Tamil Nadu & Ors. vs. St. Joseph Teachers Training Institute & Anr., (1991) 3 SCC 87: JT 1991 (2) SC 343, held that mere humanitarian grounds cannot form the basis for granting reliefs against the settled propositions of law, or contrary to law, and when an instruction or yardstick prescribed in the concerned advertisement has been applied uniformly in the case of all other candidates, the three applicants before us cannot claim to be provided with a more favourable consideration than others have been provided by the respondents."

3.2 In view of the aforesaid, the claim of the applicants herein has been rejected.

4. We have heard both sides. Learned counsel for the petitioners argued that the respondents have erred in coming to this conclusion. They have also not examined the case of the applicants in the light of the judgment of this Tribunal in the case of **Neha Nagar** (supra) and **Vikas etc.** (supra).

5. After hearing both sides, we are of the view that our order has been substantially complied with and there is no contempt persisting in this case. This is because we had disposed of the OA at the admission stage itself without going into the merits of the case, with a direction to the respondents to examine the case of the applicants

herein and extend them the benefit of **Neha Nagar's** and **Vikas's** judgments, if they are found to be covered by that judgment. The respondents have accordingly examined the case of the applicants and have come to the conclusion that they were not similarly placed because they were never issued admit card for Post Codes- 9/13 & 15/13 and had never taken the examination for that post. Moreover, the selection for these posts is also now closed. Further, candidature of Vikas was also rejected on this ground.

6. We, therefore, close this CP and discharge the notices issued to the respondents. The applicants shall, however, be at liberty to challenge the order now passed by the respondents in accordance with law, if so advised.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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